GOVERNMENT OF JAMMU AND KASHMIR
AGRICULTURE PRODUCTION DEPARTMENT
CIVIL SECRETARIAT, JAMMU/SRINAGAR
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Notification,

Jammu, the 10th February, 2026

S.O 36.-Whereas, the use of Aadhaar as an identity for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in transparency and efficiency, and enables beneficiaries to get their entitlements directly in a convenient and seamless manner by obviating the need to produce multiple documents to prove one's identity; and

Whereas, Agriculture Production Department (APD) is administering "Competitiveness Improvement of Agriculture & Allied Sectors Project in J&K (JKCIP)" to provide benefits (in-cash / in-kind) to the beneficiaries / farmers which is being implemented by APD through the UT Agricultural Universities, Directors of Agriculture, Horticulture, HPM, Animal / Sheep Husbandry & Fisheries Department; and

Whereas, under various components of these schemes, subsidy/ Government assistance is given to the beneficiaries by the Implementing Agencies as per the scheme guidelines; and

Whereas, the aforesaid Schemes involve recurring expenditure incurred from the Consolidated Fund of Union Territory of Jammu and Kashmir;

Now, therefore, in exercise of the powers conferred by Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, the Government of Jammu and Kashmir hereby notifies the following:

1. An individual eligible for receiving the benefit under these Schemes shall hereby be required to furnish proof of possession of the Aadhaar number or undergo Aadhaar authentication.

2. Any individual desirous of availing benefits under the Schemes, who does not possess the Aadhaar number or, has not yet enrolled for Aadhaar shall be required to make

application for Aadhaar enrolment before registering for the Schemes provided that he/she is entitled to obtain Aadhaar as per Section 3 of the said Act and such individuals shall visit any Aadhaar enrolment centre (list available at UIDIA) to get enrolled for Aadhaar.

3. As per Regulations-12, of the Aadhaar (Enrolment and update) Regulations, 2016 the Department through its Implementing Agency is required to offer Aadhaar enrolment facilities for the beneficiaries who are not yet enrolled for Aadhar and in case there is no Aadhaar enrolment centre located in the respective Block or Taluka or Tehsil, the Department through its Implementing Agency shall provide Aadhar enrolment facilities at convenient locations in coordination with the existing Registrars of UIDAI or by becoming a UIDAI registrar themselves.

Provided that till the time Aadhaar is assigned to the individual, benefits under the scheme shall be given to such individual, subject to the production of the following documents:

a. If he/she has enrolled, his/her Aadhaar Enrolment Identification slip and;

b. Any one of the following documents: -

    i.   Bank or Post Office Passbook with Photo; or
    ii.   Permanent Account Number (PAN) Card; or
    iii.   Passport; or
    iv.   Ration Card; or
    v.   Voter Identity Card; or
    vi.   MGNREGA Card; or
    vii.   Kissan Passbook having Photo; or
    viii.   Driving license issued by the Licensing Authority under the Motor Vehicles Act, 1988 (59 of 1988); or
    ix.   Certificate of identity having photo of such person issued by a Gazetted Officer or a Tehsildar on an official letter head; or
    x.   Any other document as specified by the Department.

Provided further that the above documents may be checked by an officer specifically designated by the Department for that purpose.

4. In order to provide benefits to the beneficiaries under the scheme conveniently, the Department through its

Implementing Agency shall make all the required arrangements to ensure that wide publicity through the media shall be given to the beneficiaries to make them aware of the said requirement.

5. In all cases, where Aadhaar authentication fails due to poor biometrics of the beneficiaries or due to any other reason, the following remedial mechanisms shall be adopted namely:

   a. In case of poor fingerprint quality, Iris scan or face authentication facility shall be adopted for authentication, thereby the Department through its Implementing Agency shall make provisions for Iris scanners or face authentication along with finger print authentication for delivery of benefit in seamless manner.

   b. In case biometric authentication, through fingerprints or Iris scan or face authentication is not successful, wherever feasible and admissible authentication by Aadhaar One time Password or Time-based One-Time Password with limited time validity, as the case may be, shall be offered.

   c. In all other cases where biometric or Aadhaar One Time password or Time-Based Onetime Password authentication is not possible, benefits under the Scheme may be given on the physical Aadhar letter whose authenticity can be verified through the Quick Response (QR) code printed on the Aadhaar letter and the necessary arrangement of QR code reader shall be provided at the convenient locations by the Department through its Implementing Agency.

This notification shall come into force from the date of its publication in the Official Gazette.

By order of the Government of Jammu and Kashmir.

Sd/-
(Shailendra Kumar) IAS
Financial Commissioner
(Additional Chief Secretary)
Agriculture Production Department

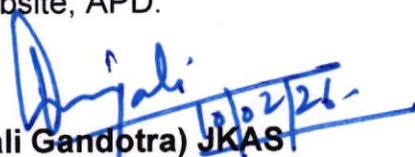No. Agri-Actt0Misl/18/2025 (7657923)   Dated: 10.02.2026

Copy to the: -
1. All Financial commissioners (Additional chief secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister.
3. Director General of Police, J&K.
4. All Principal Secretaries to the Government.

5. Principal Secretary to the Hon'ble Lieutenant Governor.
6. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India
7. Chief Electoral Officer, J&K.
8. All Commissioner/Secretaries to the Government.
9. Divisional Commissioner, Jammu/Kashmir.
10. Principal Resident Commissioner, J&K Government, New Delhi.
11. Chairperson, J&K Special Tribunal.
12. Director General, J&K Institute of Management, Public Administration and Rural Development.
13. Secretary, J&K Public Service Commission.
14. All Heads of the Department/.
15. All Deputy Commissioners.
16. Managing Directors of PSUs/Corporations.
17. Director Estates, Jammu/Kashmir.
18. Director, Archives, Archaeology and Museums, J&K.
19. Director Information, J&K.
20. Secretary, J&K Services Selection Board.
21. Private Secretary to Hon'ble Chief Minister.
22. General Manager, Government Press, Jammu/Srinagar.
23. Pvt. Secretary to Hon'ble Deputy Chief Minister.
24. Pvt. Secretaries to all Hon'ble Ministers.
25. Pvt. Secretary to Advisor to Hon'ble Chief Minister.
26. Pvt. Secretary to the Chief Secretary,
27. Pvt. Secretary to Financial Commissioner (Additional Chief Secretary) Agriculture Production Department.
28. PA to the Mission Director, HADP/JKCIP.
29. Government Order file/Stock file/Website, APD.

(Anjali Gandotra) JKAS
Under Secretary to the Government
Agriculture Production Department